665 Written Answers

CHAITRA 14, 1912 (SAKA)

Written Answers 666

Creches For Children of Working Women

3301. SHRI DHARMESH PRASAD VARMA: Will the Minister of LABOUR be pleased to state:

(a) whether Government are considering to review the labour laws and to create a special fund for creches and child care services;

(b) if so, whether a memorandum has been received by Government in this regard; and

(c) if so, Government's reaction thereto?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a to (c). There is no proposal for creation of a special fund for Creches and child care services under the labour laws. However, some voluntary agencies working in the field of creches and child care services have submitted a memorandum to the Planning Commission for starting a network fo creches and child care services. The memorandum will be taken note of while framing the policies and programmes for the Eighth Plan.

Manpower Export

. P. J. KURIEN: Will the Minister of LABOUR be pleased to state:

(a) whether Government have explored the possibility of man-power export to the countries other than the Gulf Countries; and

(b) if so, the details thereof?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) No, Sir.

(b) Does not arise.

Rice to Orissa

3303. SHRI BALGOPAL MISHRA: SHRIGOPINATHGAJA-PATHI:

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) the demand, allotment and off-take of rice to State of Orissa during the year 1989 and 1990;

(b) whether Government plans to release higher quantity of rice for the Public Distribution System in the scarcity hit areas of Orissa and other States ion view of record procurement of rice this year; and

(c) if not, the reasons thereof?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA): (a) The demand, allotment and off-take of rice for Public Distribution System in respect of Orissa for the years 1989 and 1990 is as under:-

(In '000 tonnes)

Year	Demand	Allotment	Offtake
1989	399.0	312.5	175.1
1990	97.0	88.0	23.9
(upto April)	(upto April)	(upto February)	

667 Written Answers

(b) and (c). Under the Public Distribution System the release of higher quantities of foodgrains in the scarcity hit areas is the concern of the State Government. As regards increase in the allocation of rice to the States from the Central Pool it may be stated that the allotments of foodgrains (wheat and rice) are made to States/Union Territories on a month to month basis taking into account the overall availability of stocks in the Central Pool, relative needs of the various States, market availability and other related factors. These allotments are, however, only supplemental to open market availability.

Private Practice by State Government Doctors

3304. SHRI MADHAVRAO SCIN-DIA: SHRI R.L.P. VERMA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the delegation of Uttar Pradesh Junior Doctors Association who called on Prime Minister demanded amongst others, central intervention to stop private practice by Government Doctors; and

(b) if so, Government reaction thereto?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROUTRAY): (a) Yes. practice by medical personnel in Govt. service, providing at the same time for payment of appropriate compensatory Non-Practising Allowance. The U.P. Government accordingly abolished private practice by Government doctors with effect from September, 1983 against which approximately 600 doctors got stay orders from the Lucknow Bench of the High Court as informed by the State Government. State Government's report about the final outcome of the petition in the High Court has not yet been received.

Compulsory Iodisation of Salt

3305. SHRI BANWARI LAL PUROHIT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether several representations have been received by Government to remove the restriction of compulsory iodisation of salt; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROUTRAY): (a) and (b). Yes, a few representations have been received by the Government against the policy of Universal salt lodisation.

The surveys carried out by the Dte. G.H.S., I.C.M.R. and the States have revealed that no region in the country can be

(b) This is a matter to be settled by the State Government. The Central Government, however, requested all the State Governments in March, 1983 that as per the recommendations of the Central Council of Health and Central Council of Family Welfare and as per the policy directions in the National Health Policy Statement, it is for the States to take steps to phase out the system of private considered completely free from goitre and other lodine Deficiency Disorders. lodization of salt is the cheapest and proven method of prevention of goitre and ether lodine Deficiency Disorders. No scientific report suggesting adverse effects of iodised salt has come to knowledge of this Ministry. Following receipt of representations, the I.L.M.R. has been advised to review the technical issues in the matter.